

ITEM NO.8,8.1-8.4

COURT NO.6

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 2296/2015

(Arising out of impugned final judgment and order dated 24-12-2014 in WPC No. 1989/2014 passed by the High Court Of Delhi At New Delhi)

SH. VIJAY KUMAR DAHIYA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With prayer for interim relief)

WITH

SLP(C) No. 7630/2015 (XIV)

(With appln.(s) for exemption from filing c/c of the impugned judgment with prayer for interim relief and impleading party)

SLP(C) No. 8214/2015 (XIV)

(With prayer for interim relief)

SLP(C) No. 11346/2015 (XIV)

(With prayer for interim relief)

SLP(C) No. 11954/2015 (XIV)

(With prayer for interim relief)

Date : 11-09-2017 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s)

Mr. Rakesh Mishra, AOR

Mr. Sudarshan Rajan, AOR

Ms. Shriya chauhan, Adv.

Dr. Surat Sigh, Adv.

Mr. Brajesh Kumar Singh, Adv.

Mr. Amit Pratap Shaunak, Adv.

Mr. Saurabyh Agarwal, Adv.

Mr.Yadav Narendra Singh, AOR

For Applicant(s) Mr. M. Fuzail Khan, Adv.
 Ms. Shafali Jain, Adv.
 Mr. Prakash Kumar Singh, Adv.
 Mr. Anil Kumar Tandale, Adv.

For Respondent(s) Mr. P.S. Narsimha, ASG
 Mr. R.K. Rahtore, Adv.
 Mr. Shadman Ali, Adv.
 Mr. Mukul Singh, Adv.
 Mr. Sarfaraz Siddiqui, Adv.
 Mr. Raj Bahadur Yadav, Adv.
 Ms. Zaki Kazmi, Adv.
 Ms.Sushma Suri, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 24.10.2017.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Kumari Pokhriyal]
Branch Officer